



2026:DHC:4467



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.05.2026*

+ **W.P.(CRL) 850/2026**

HARIPAL SINGH

.....Petitioner

Through: Ms. Tanya Agarwal, Advocate

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Amol Sinha, ASC for State with  
Mr. Kshitiz Garg and Mr. Ashvini  
Kumar, Advocates

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. Petitioner assails order dated 09.03.2026 of the competent authority, rejecting his parole request on the ground that simultaneous parole to a convict and co-convict is not permissible.

2. On behalf of State, no reply was filed. However, learned ASC in all fairness does not oppose the present petition because now the co-convict has surrendered back in the jail after completing his parole period.



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3. Considering the above circumstances, the petition is disposed of directing immediate release of the petitioner on parole for a period of four weeks, subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent.

4. At the time of releasing the petitioner on parole, the concerned Jail Superintendent shall inform him in writing against acknowledgment, the specific date on which the petitioner has to surrender back after completion of parole period.

5. Copy of this order be sent to the concerned Jail Superintendent for compliance.

**GIRISH KATHPALIA  
(JUDGE)**

**MAY 19, 2026/as**